

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 632 of 2019**

**IN THE MATTER OF:**

**Bank of Baroda** **...Appellant**

**Vs**

**Mrs. Deepa Venkat Ramani, R.P. & Anr.** **....Respondents**

**Present:**

**For Appellant: Ms. Praveena Gautam, Ms. Sweety Pandey and Mr. Pawan Shukla, Advocates**

**For Respondents:**

**ORDER**

**19.09.2019** Due to paucity of time, the matter could not be taken up.

Post the appeal 'for Admission (After Notice)' on **1<sup>st</sup> October, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Sk*